

**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 11/2023
IN
ORIGINAL APPLICATION NO. 89/2021**

IN THE MATTER OF

VARUN

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

....RESPONDENTS

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Through



Gajender Tomar
Chief Engineer (C&N)
Delhi Jal Board

Date- 22.07.2024
New Delhi

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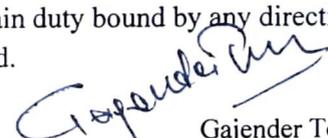
GOVT. OF NCT OF DELHI & ORS.

....RESPONDENTS

REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF ORDER
DATED 12.04.2024

MOST RESPECTFULLY SHOWETH:

1. That the report is being filed by Delhi Jal Board in respect of Execution Application No. 11/2023 in O.A. No. 89/2021 and pursuant to the order dated 12.04.2024 passed by this Hon'ble Tribunal. In O.A. No. 89/2021, the issue involved was the illegal extraction of ground water by 536 hotels/guest houses operating in Paharganj area of Delhi.
2. That vide order dated 12.04.2024, this Hon'ble Tribunal has directed Delhi Jal Board (DJB) to "*place on record a copy of Voluntary disclosure scheme before the next date of hearing*".
3. That pursuant to the direction of the Hon'ble NGT in respect of O.A. No. 108/2013, a committee was constituted under the chairmanship of Secretary, Department of Environment and Forest, Govt. NCT of Delhi along with CEO of DJB, DC- South West, Divisional Commissioner, Chairman of Central Ground Water Authority and Secretary, Department of Irrigation and Flood Control. The Committee was to place before the Hon'ble Court, the data of all illegal as well as permissible tubewells operating in NCT of Delhi. True Copy of the order dated 09.12.2013 passed by the Hon'ble NGT in the OA No. 108/2013 annexed and marked as **Annexure R-1**.
4. That it is pertinent to state that under the committee formed for preparing VDS under the directions of the Hon'ble NGT, was constituted under the chairmanship of Ministry of Environment and Forest and Climate Change (MoEF&CC). The public notice was issued by the Department of Environment Govt. of Delhi. The copy of public notice Annexed as **Annexure R-2**. It is therefore prayed that Ministry of Environment and Forest and Climate Change may be summoned to furnish the true copy of Voluntary Disclosure Scheme (VDS).
5. The report is being submitted herein for perusal and consideration of this Hon'ble Tribunal.
6. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.



Gajender Tomar
Chief Engineer (C&N)
Delhi Jal Board

Annexure R-1

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 108 of 2013

Legal Aid, National Green Tribunal Bar Association
Vs.
NCT of Delhi & Ors.

CORAM : HON'BLE MR. JUSTICE U.D. SALVI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M.S. NAMBIAR, JUDICIAL MEMBER
HON'BLE DR. D.K. AGRAWAL, EXPERT MEMBER
HON'BLE PROF. (DR.) P.C. MISHRA, EXPERT MEMBER
HON'BLE MR. RANJAN CHATTERJEE, EXPERT

Present	Applicant:	Ms. Parul Gupta, Advocate
	Respondent No. 1, 5 & 6:	Mr. Vivek Kr. Tandon, Advocate
	Respondent No. 3:	Mr. P.L. Gautam, Advocate
	Respondent No. 4:	Mr. Mohit Kumar Gupta, Advocate
	Respondent No. 7:	Mr. D. Rajeshwar Rao along with Mr. Charanjeet Singh, Advocate
	QA No. 179 of 2013	
	Respondent Nos. 1 to 4:	Ms. Kimmi Hara, Advocate
	Respondent No. 3:	MR. V.K. Tandon, Advocate

Date and Remarks: Orders of the Tribunal

Item Nos. 7
December 19,
2013

Original Application No. 108 of 2013

Heard: Perused

A concern regarding falling of underground water levels in the NCT of Delhi due to unauthorized extraction of water through the tubewells is the subject matter of the present Application

On 9th September, 2013, after hearing the parties particularly the responsible Officers of DJB and Scientists of Central Underground Water Authority and on considering Notification dated 12th July, 2010 issued in pursuance of Section 5 of the Environment (Protection) Act, 1986, we had passed elaborate directions in order to have before us complete data of all illegal as well as permissible tubewells operating in NCT of Delhi. The Committee, consisting, Secretary, Environment and Forests, Government NCT of Delhi as the Chairman of the Committee, and CEO of DJB, DC, South West, Divisional Commissioner, Chairman of Central Ground Water Authority and Secretary, Department of Irrigation and Flood Control was constituted to execute our directions.

On 12th November, 2013, the Chairperson of the Committee appointed by us made a statement that complete data shall be made and comprehensive scheme will be provided for checking illegal extraction of underground water as well as to ensure the compliance of the Order passed by us. In pursuance of the above directions, the following directions were issued:

Order was granted to file the Report and give the data long awaited by us. We further directed the Committee to reveal in their Report -

- (i) As to how many authorized underground water extraction connections have been permitted.
- (ii) What are the conditions imposed where restoration of the underground water is contemplated and how many prosecutions have been launched against unauthorized underground water extraction units and if so, to what effect.

Today we have before us the action taken report of the Committee. It reveals that only yesterday a meeting was called by the DC, Revenue, South - West to mobilise the door to door survey of borewells/tubewell in South, Dist of Delhi with the help of law students.

We do appreciate the steps taken to collect the data but we would have been happy if the data already available with the various Authorities regarding tubewells and Borewells could have been taken into consideration for effective enforcement of our directions expeditiously.

Learned counsel appearing for the NCT of Delhi submits that a more comprehensive Report would be filed on the next date, and the details regarding the work actually done and the proposed amendment to the Notification dated 12th July, 2010 would be placed before us on the next date.

List this case on 04th February, 2014.

(U D. Salvi)

JM

(M S. Nambiar)

IM

(Dr. D K. Agrawal)

JEM

Public Notice

**ATTENTION: OWNERS/ USERS OF TUBEWELLS/
BOREWELLS IN NCT OF DELHI**

1. Disclose your tubewell/ borewell within 3 months.
2. Application form is available on the websites of Delhi Jal Board (www.delhijalboard.nic.in) and Environment Department (www.environment.delhigovt.nic.in).
3. Applications are to be submitted in triplicate in the office of FI- (GWC/ RWH), Delhi Jal Board, Room no. 11 Varunalaya Phase-1, Jhandewalan, New Delhi, Tel No. 011-23558264.
4. No fees will be charged for disclosure.

**GROUND WATER IN DELHI IS DECLINING
CONSERVE IT FOR FUTURE GENERATION**

Issued in public interest

Department of Environment & Forest, Govt. of NCT of Delhi.

Public Notice

ATTENTION

OWNERS/USERS OF TUBEWELLS/ BOREWELLS IN NCT OF DELHI

1. Disclose your tubewell/borewell within 3 months with effect from our first Public Notice dated 23.04.2014.
2. Application form is available on the websites of Delhi Jal Board (www.delhijalboard.nic.in) and Environment Department, Govt. of NCT of Delhi (www.environment.delhigovt.nic.in).
3. Applications are to be submitted in triplicate in the Office of EE (GWC/RWH), Delhi Jal Board, Room No. 11, Varunalaya Phase-I, Jhandelwala, New Delhi, Tel No. 011-23558264.
4. No fees will be charged for disclosure.

GROUND WATER IN DELHI IS DECLINING,

CONSERVE IT FOR FUTURE GENERATION

Issued in Public Interest by

Department of Environment and Forests

Govt. of NCT of Delhi

DIP/017/14-15

सार्वजनिक सूचना

कृपया ध्यान दें

राष्ट्रीय राजधानी क्षेत्र दिल्ली में द्यूबवेल / बोरवेल के मालिक / उपयोगकर्ता

1. अपने द्यूबवेल / बोरवेल के विषय में हमारी प्रथम सार्वजनिक सूचना, दिनांक 23.04.2014 के 3 माह के भीतर संपूर्ण सूचना दें।
2. आवेदन प्रपत्र दिल्ली जल बोर्ड की वेबसाइट (www.delhijalboard.nic.in) एवं पर्यावरण विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की वेबसाइट (www.environment.delhigovt.nic.in) पर उपलब्ध है।
3. आवेदन-की-तीन-प्रतियां-तैयार-कर-ईई (जीडब्ल्यूसी / आरडब्ल्यूएच) दिल्ली जल बोर्ड, कक्ष सं. 11, वरुणालय फेज-1, झंडेवालान, नई दिल्ली, दूरभाष सं. 011-23558264 के कार्यालय में जमा कराएं।
4. सूचना देने के लिए किसी भी तरह के शुल्क का भुगतान नहीं करना होगा।

दिल्ली में भूमिगत जल का स्तर घट रहा है,
आइए इसे भावी पीढ़ी के लिए संरक्षित करें

जनहित में जारी

पर्यावरण एवं वन विभाग

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

DIP/0171/14-15

Application For Voluntary Disclosure of Existing Bore-Wells/Tube Wells
(To be submitted in Triplicate)

1 Name of the Applicant

2 Category Govt. Non Govt./Individual

3 Address (with PIN)

4 Telephone/Mobile No.

5 Email:

6 Location of Bore-Well(s)

7 Numbers of Bore-Well(s)

8 Type of Wells (Motorised/Hand Pump)

9 Capacity of Pumps (in HP)

10 Size of Bore-Well(s)

11 Date of installation
(dd/mm/yy) (dd/mm/yy) (dd/mm/yy) (dd/mm/yy) (dd/mm/yy)

12 Whether Registered with CGWA/Govt. Agency Yes/No

Date of Registration

dd	mm	yy
<input type="text"/>	<input type="text"/>	<input type="text"/>

13 Purpose of Ground Water Drawl (Tick purposes which are applicable)

(a) Domestic	<input type="checkbox"/>
(b) Commercial	<input type="checkbox"/>
(c) Industrial	<input type="checkbox"/>
(d) Agricultural	<input type="checkbox"/>
(e) Any other (specify)	<input type="text"/>

14 Details of Water Connection, if any

(a) Whether water connection available	Yes/No	<input type="text"/>
(b) Type of Connection	Bulk	<input type="text"/>
(Tick which is applicable)	Individual	<input type="text"/>
	Commercial	<input type="text"/>
	Industrial	<input type="text"/>
	Any Other(specify)	<input type="text"/>

It is certified that the information furnished by me is true to best of my knowledge & belief.

Date:
Place:

Name & Signature of Applicant